

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 962
TO BE ANSWERED ON 8TH FEBRUARY, 2019**

AYUSH EDUCATION

962. SHRI R. GOPALAKRISHNAN:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Government has set any regulator/regulatory mechanism to check AYUSH education and AYUSH products in the country;
- (b) if so, the details thereof; and
- (c) the number of companies found selling fake AYUSH products and the action taken against them?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a) & (b): For Ayurveda, Siddha and Unani: The Government enacted The Indian Medicine Central Council Act, 1970 (IMCC Act , 1970) & framed rules and regulations there under to regulate ASU education.

For Homoeopathy: The Government enacted The Homoeopathy Central Council Act, 1973 (HCC Act ,1973) & framed rules and regulations there under to regulate Homoeopathy education.

The Ministry of AYUSH through its Statutory Regulatory Council, Central Council of Homoeopathy (CCH) is regulating the education and promotions of Homoeopathy in accordance to the provisions of Homoeopathy Central Council Act, 1973.

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The Drugs & Cosmetics Act, 1940 and Drugs & Cosmetics Rules, 1945 have exclusive regulatory provisions for Ayurvedic, Siddha and Unani (ASU) medicines. Section 3(a), 3(h), (i) and Section 33B to 33O of the Act exclusively pertain to ASU medicines and similarly regulatory provisions for ASU drugs are prescribed in Rules 151 to 169 of Drugs & Cosmetics Rules, 1945. Regulatory provisions for licensing, manufacturing and sale of homoeopathic medicines and new homoeopathic medicine are prescribed in Rules 85B, 85C, 67 A to H and 30-AA of the Drugs & Cosmetics Rules, 1945 respectively. Provisions for Misbranded, Spurious, Adulterated and drugs prescribed standards along with penal provisions are inbuilt in the Drugs & Cosmetics Act, 1940 and Rules there under.

Government has set up a Central AYUSH vertical in CDSCO to oversee the enforcement of the provisions of Drugs & Cosmetics Act, 1940 and Rules there under and related regulatory measures for ASU&H drugs.

(c): Total 308 companies found selling fake AYUSH products (From 2016 to 2018).

Ministry of AYUSH has repeatedly taken up the matter with the State Governments to appoint Gazetted Officers for monitoring of advertisements of ASU&H drugs. It is reported that 22 States have appointed 724 Gazetted officers to enforce the legal provisions for taking necessary action against the defaulters in advertising AYUSH drugs etc.

Ministry of AYUSH also signed a MoU with Advertising Standards Council of India (ASCI) for suo-moto monitoring of misleading advertisements of AYUSH drugs etc. appearing in the print media and TV channels and bring the defaulters to the notice of respective State regulators.

Media regulators have also been approached to prevent the publication of inappropriate advertisements promoting sale of Ayurvedic and other AYUSH medicines in public interest.

Ministry of AYUSH issued an Advisory dated 31.08.2018 to the manufactures and the advertising agencies to refrain from using the name of Government Departments or Institutions in the advertisements of ASU&H Drugs.

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